

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 633/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Haryana Power Purchase Centre (HPPC) and Others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Raman Kumar, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The Petitioner's representative submitted that the Petitioner has filed an amended memo of parties, vide affidavit dated 26.2.2026, thereby impleading Central Transmission Utility of India Limited (CTUIL), National Load Dispatch Centre (NLDC)



and NTPC Ltd. as parties to the present Petition, but none of them have yet filed their replies. She submitted that the Respondents, especially NTPC, may be given a last opportunity to file its reply. She sought two weeks' time to file a rejoinder to the reply filed by Haryana Power Purchase Centre (HPPC).

3. The learned counsel for HPPC submitted that the Power Plant is providing ancillary service support as the PPA has already lapsed, and as such, the reply of NTPC is necessary to settle the issues in the present matter.

4. After the hearing, the Commission directed the Respondents, including NTPC, to file their respective replies, if any, on an affidavit, within four weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. The Commission further directed that the matter be listed before the Full Bench.

6. The Petition will be listed for hearing on **18.6.2026 at 2.30 P.M.**

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

